# CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

### OA No. 110 of 1995

Friday, this the 24th of January, 1997

#### COR AM

HON'BLE MR. AM SIVADAS, JUDICIAL MEMBER

- 1. K.M. Shyamala Kumar,
  S/o M.K. Damodharan,
  Senior Telegraph Master,
  Central Telegraph Office, Calicut
  residing at Lakshmi, 5/1993,
  Velethurparamba, St. Vincent Colony,
  Cochin-6
- M. Chandramathy Narayanan,
   W/o Narayanan, Senior Telegraph Master,
   Central Telegraph Office, Calicut
   residing at Nayana, Joseph Road,
   Calicut 673 032
   Applicants

By Advocate Mr. MR Rajendran Nair

#### . Versus

- Union of India represented by Secretary to Government, Ministry of Communications, Secretariat, New Delhi.
- The Chief General Manager, Telecommunications, Kerala Circle, Trivandrum.

.. Respondents

By Advocate Mr. TPM Ibrahim Khan, SCGSC

The application having been heard on 24-1-1997, the Tribunal on the same day delivered the following:

#### ORDER

The applicants, aggrieved by the refusal on the part of the respondents to step up their pay to the level of the pay drawn by their junior in the category of Telegraph Master, seek to quash A-2 and A-2(a), to declare that they are entitled to get their pay stepped up to that of their junior Krishnankutty, and to direct the respondents to step

up the pay of applicants to the level of their junior Krishnankutty and to grant all consequential benefits.

- 2. Learned counsel appearing for the applicants submitted that it is suffice to permit the applicants to submit a representation before the 2nd respondent and to direct the 2nd respondent to dispose of the same within a reasonable period, and the reliefs sought in the Original Application are not pressed.
- 3. Accordingly, the Original Application is disposed of without granting any of the reliefs prayed for but permitting the applicants to submit a representation before the Chief General Manager, Telecommunications, Kerala Circle, Trivandrum (2nd respondent). The applicants shall make a representation before the 2nd respondent within two weeks from today and the 2nd respondent shall consider and dispose of the same on merits according to law within four months from the date of receipt of the representation. No costs.

Dated the 24th of January, 1997

AM SIVADAS
JUDICIAL MEMBER

## List of Annexures

- 1 Annexure-A2: True copy of the letter No. AP/90/621/92/TM dated 3/1/1994 vide letter No. 23/3329 dated 19/1/1994-issued by 2nd respondent to the applicant.
- 2. Anneure A2 (a) True copy of the letter No.A-42/225 dated dated 3/1/1994 vide letter No.A-42/225 dated 11/1/1994 issued by Accounts Officer for 2nd respondent to the applicants.